

Dated, the 24th December, 2020

NOTICE

RFP FOR SELECTION OF AGENCY FOR TRAINING AND ASSESSMENT OF DIGITAL MITRA UNDER FOOD SAFETY MITRA SCHEME OF FSSAI

Reference this office RFP No. 1-2/Food Safety Mitra/FSSAI/201-2020 dated 04.12.2020 and pre bid meeting dated 17.12.2020.

Replies to the queries received during pre-bid meeting are replied as under:-

SNo.	Queries Received	Reply to the queries
(i)	Will there be any login portal for the candidates or they just need to pay the amount and take the test on a preconfigured link?	Clause 2.3 of Part-II of RFP may be referred to.
(ii)	Who will create the training material (Tutorial & Videos)? What is the duration of training programme?	Clause 2.12 of Part-II of RFP may be referred to.
(iii)	Will there be any details about the program on the portal?	The details shall be as per the information available on the existing portal for the scheme i.e. www.fssai.gov.in/mitra or as decided by FSSAI from time to time.
(iv)	How will the result will be declared - batch wise, or overall after completion the entire assessment.	The decision on the issue shall be taken mutually by the FSSAI and the consultant.
(v)	Test will be scheduled on a fixed date/schedule or the candidates can register pay and give the test as per their comfort?	Tests will be scheduled on a fixed date as mutually decided by FSSAI and the consultant.
(vi)	Test centres will be required?	Clause 2.13 of Part-II of RFP may be referred to.
(vii)	In the RFP, two requirements are there - 1st to design and develop the portal and 2nd to deploy the portal and take the assessment. How will the service provider receive the payment? Fixed/Setup and Variable/Per-Assessment cost needs to be quoted separately.	The payment to the consultant shall be made in a consolidated amount on per candidate basis which includes both training, assessment and all the activities mentioned under the Scope of Assignment in Part-II of the RFP.
(viii)	When will FSSAI release the payment for variable cost? Is it going to be monthly?	Clause 5 of Part-IV of RFP may be referred to.
(ix)	When the project launch and what are the completion timelines?	Clause 15 of Part-I of RFP may be referred to.
(x)	After the award of contract, how much time the service provider get to develop/customize the portal as per the requirement?	Clause 15 of Part-I of RFP may be referred to.
(xi)	Email support is required on the day of assessment only or for a longer period?	The same shall be mutually decided by FSSAI and the consultant.

(xii)	Is non-profit organisation/Trusts are eligible to participate in the said RFP?	The bidder needs to fulfil the eligibility criteria as stipulated in Clause-4, Part-II of the RFP.
(xiii)	Is consortium of 2 companies allowed?	The bidder needs to fulfil the eligibility criteria as stipulated in Clause-4, Part-II of the RFP. Bidding in consortium is not allowed and the same shall not be evaluated.
	In the RFP, it is mentioned that 3 work orders are required. Will MoU with Clients suffice? As our work is in continuity.	Clause 4.6 of Part-II of RFP may be referred to.
(xiv)	We are working with 18 different Sectors Skill Councils handing their assessment Online on our portal. Will the MoU with Sector Skill Council suffice in support of similar work done.	Clause 4.6 of Part-II of RFP may be referred to.
(xv)	confirm whether consortium would be allowed for the following points: Page No.9; Point 4.6- similar works/services during the past two years (“Similar work means “designing and implementation of end to end online platform for recruitment, hiring work force development for organizations like Central Govt./State Govt./Autonomous Bodies including State/Central Universities) (ii) Page No. 6; Point 2.3- Creation and maintenance of a dedicated and secured website/portal.	The bidder needs to fulfil the eligibility criteria as stipulated in Clause-4, Part-II of the RFP. Bidding in consortium is not allowed and the same shall not be evaluated.

Sd/-
(Dr. Shobhit Jain)
Executive Director (RCD)